

STATEMENT-I

Showing statewise catchment approved and assistance released for 1994-95 under centrally sponsored scheme of integrated watershed management of flood prone rivers

S. States No.	Catchment	Assistance (Rs. in lakhs)
1. Bihar	i) Sone	Nil
	ii) Ajoy	
	iii) Punun	
2. Haryana	i) Ghaggar	90.00
3. Himachal Pradesh	i) Upper Yamuna	307.50
	ii) Giribata	
	iii) Ghaggar	
4. Madhya Pradesh	i) Sone	469.00
5. Punjab	i) Ghaggar	50.00
6. Rajasthan	i) Sahibi	719.00
7. Uttar Pradesh	i) Gomti	1251.50
	ii) Sone	
	iii) Upper Ganga	
	iv) Upper Yamuna	
8. West Bengal	i) Ajoy	103.00
	ii) Rupnarain	
Total		2990.00

Telephone Tariff

3643. SHRI ATAL BIHARI VAJPAYEE :
DR. LAXMINARAYAN PANDEYA :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government propose to introduce discount in telephone tariff facility for International Subscriber Dialling (ISD) at par with S.T.D. (Subscriber Trunk-Dialling);

(b) if so, the details thereof;

(c) whether the Government have made any assessment of the loss of revenue being suffered by the Indian Telecommunication services due to diversion of ISD calls as "Collect calls" and also on account of concessional tariff; and

(d) if so, details thereof for the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) A proposal on the subject is under consideration.

(b) to (d). While a 'Collect Call' means less revenue for DOT it also results in additional business. However, it is not possible to quantify the net effect. The concessional tariff is primarily intended to shift traffic from peakload hours to off peak hours. The incidental advantage is generation of additional business.

Sardar Sarovar Project

3644. SHRI SHANKERSINH VAGHELA : Will the Minister for WATER RESOURCES be pleased to state :

(a) the latest position of the Sardar Sarovar Project;

(b) whether the project would be completed within stipulated time;

(c) if not, the reasons therefor;

(d) whether some States have requested to reduce the height of the project;

(e) if so, the details alongwith the reasons advanced for reduction of the height of the project; and

(f) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU): (a) to (c). A Statement is enclosed.

(d) to (f). The issue regarding the proposal of the Government of Madhya Pradesh for reduction in the height of Sardar Sarovar Dam from 455 feet to 436 feet forms part of the Write Petition (Civil) No. 319 of 1994 in the matter of Narmada Bachao Andolan versus Union of India and others which is presently under consideration by the Supreme Court of India and hence, the matter is subjudice.

STATEMENT

Progress in construction of Sardar Sarovar Project

A. Physical progress as on 31.1.95 :

S.No.	Component	Excavation %	Concreting %	Drilling %
1	2	3	4	5
1.	Main Dam	89.87	73.46	75.89
2.	River Bed Power House	92.46	(Open)	
		84.82	(Underground)	

1	2	3	4	5
3.	Canal Head Power House	Nearing completion	96.12	
4.	Vadgam Sacale Dam	Nearing completion	99.05	
5.	Narmada Main Canal (0 to 144 km)	Earthwork % 94.80 (Excavation)	Lining % 80.64	Structural Concrete % 64.97
6.	Branch Canals : Phase I (to 144.4km)	78.2	52.39(con) 37.75 (Brick)	63.02
7.	Distribution System (0 to 144 Km)	60.38	33.79	36.21

B. Financial Progress

An expenditure of Rs. 3690.42 crores has been incurred on the project upto January, 1995.

All possible steps are being taken to complete the project by 2000 A.D. However, completion of the dam depends upon the progress of Resettlement and Rehabilitation works and environmental safeguard measures complying with Hari-pasu condition in the territories of Madhya Pradesh and Maharashtra.

[Translation]

Telephone to Freedom Fighters in Madhya Pradesh

3645. SHRI SURAJBHANU SOLANKI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of freedom fighters in Madhya Pradesh on the waiting list for telephone connections, district-wise;

(b) whether any time limit has been fixed to provide telephone connections to them early;

(c) if so, the details thereof; and

(d) the time by which the waiting list is likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Sir, no freedom fighter is on the waiting list for telephone connection in all the districts of Madhya Pradesh.

(b) to (d). Does not arise in view of (a) above.

[English]

Prohibition

3646. DR. K.V.R. CHOWDARY :
DR. VASANT NIWRUTTI PAWAR :

Will the Minister of WELFARE be pleased to state:

(a) whether the Union Government propose to implement total prohibition in the country;

(b) if so, the details thereof ; and

(c) the estimated loss of revenue as a result thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) and (b). Article 47 of the Constitution provides that the State shall endeavour to bring about prohibition in the country. However, since production, manufacture, possession, transport, purchase and sale of the intoxicating liquor fall under entry 8 of the State List of the Seventh Schedule of the Constitution, it is for the State Governments to take appropriate steps in this regard. On its part, the Governments of India acts as a catalyst in persuading the States to take up measures for imposition of prohibition. In this regard a 12-point minimum programme was announced in 1975 which was followed by detailed guidelines to State Governments in 1978 to take immediate and effective steps in the direction of implementation of Prohibition in the States. Also the Central Government undertakes, through voluntary organisations, awareness generation programmes to educate people about ill effects of alcoholism.

(c) The excise revenue for all the States for the year 1993-94 was Rs. 659,563 lakhs as per the Reserve Bank of India's Bulletin of February, 1994.

Imposition of total prohibition in all the States of the country may result in an estimated revenue loss to the extent stated above.

Postal Facilities in West Bengal

3647. SHRI AMAR ROYPRADHAN : Will the Minister COMMUNICATIONS be pleased to state :

(a) the number of Gram Panchayat Villages in West Bengal, where Post Office facility has been provided by the Government, as on March 31, 1995; and